

REGIONAL BENCH : ALLAHABAD
COURT No. I

APPEAL No.ST/288/2012-CU[DB]

(Arising out of Order-in-Appeal No.268/ST/APPL/NOIDA/11 dated 14/11/2011 passed by Commissioner (Appeals), Customs & Central Excise, Noida)

M/s Moser Baer Photo Voltaic Ltd. ...Appellants

Vs.

Commissioner, Customs, Central Excise & Service Tax, Noida

...Respondents

Appearance:

Ms. Pooja Agarwal, (Proxy Counsel) for Appellant
Shri Mohd. Altaf, Assistant Commissioner (AR), for Respondent

CORAM:

Hon'ble Mrs. Archana Wadhwa, Member (Judicial)
Hon'ble Mr. Anil G. Shakkarwar, Member (Technical)

Date of Hearing/ Decision : 12/12/2018

FINAL ORDER NO. **72862 / 2018**

Per: Archana Wadhwa

Learned advocate Ms. Pooja Agarwal appearing on behalf of the advocate on record Shri J.M. Sharma places on record a letter seeking to withdraw the appeal.

2. No objection by the learned A.R. appearing for the Revenue.

3. In view of the above, we dismiss the appeal as withdrawn.

(Pronounced & Dictated in Court)

Sd/-
(Anil G. Shakkarwar)
Member (Technical)

Sd/-
(Archana Wadhwa)
Member (Judicial)

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